

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.163/2013

Monday, this the 30th day of May 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Mrs. Sushil Vashistha ..Applicant
(Mr. H K Gangwani, Advocate)

Versus

1. Union of India through its
Defence Secretary
South Block, New Delhi
2. The Director General Quality Assurance
Ministry of Defence
'G' Block
New Delhi-1
3. Sr. Quality Assurance
Ministry of Defence
19/13, National Stadium
New Delhi-1

(Mr. A K Singh, Advocate) ..Respondents

O R D E R (ORAL)

Mr. V. Ajay Kumar:

When the matter was taken up for hearing, learned counsel for applicant submits that the impugned order dated 24.04.2012 does not contain any detailed reasons and hence the applicant may be permitted to make representation and that the respondents may be directed to consider the same and pass reasoned and speaking order thereon.

2. In the circumstances, the Original Application is disposed of without going into the merits of the matter by permitting the applicant to make an appropriate representation against the said impugned order dated 24.04.2012, within two weeks from the date of receipt of a copy of this Order and on receipt of such representation from the applicant, the respondents shall consider the same and pass appropriate orders thereon within 90 (ninety) days therefrom. After the respondents pass a speaking order, if the applicant is still aggrieved, she may avail her remedy in accordance with law. No costs.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

May 30, 2016
/sunil/